

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.80 of 2017 (SZ)

Appellant(s)

Respondents

P. Premkumar

1. The Secretary to the Government

Othakadai, Madurai Dt

Dept. Of Environment & Forests

Chennai

2. The Secretary to the Government

Public Works Dept, Chennai

3. The Tamil Nadu Pollution Control Board

Rep. by its Member Secretary, Chennai

4. The District Environmental Engineer

Tamil Nadu Pollution Control Board

Kappalur, Madurai

5. The District Collector, Madurai Dt

6. The Tahsildar, Adurai East Tk, Othakadai

7. The Executive Officer, Othakadai

Panhayat

8. The Block Development Officer,

Othakadai

Counsel appearing for applicant

Counsel appearing for respondent/s

M/s. T. Sai Krishnan

B. Lakshmi Nrasimhan

S. Ajjumar, K. Kumaraguru

Mr.M.K. Subramaniam,

& Velmani for R1,R2,R5 to R6

Mrs. Rita Chandrasekar for R3 & R4

Mr.E.Manoharan for R7 & R8

Note of the Registry	Orders of the Tribunal
Item No.2	Date: 6 th October, 2017

The learned counsel appearing for the 7th and 8th respondents seek time to file reply. Reply shall be filed within 2 weeks time from today after serving advance copy to the learned counsel appearing for the applicant who shall be entitled to file rejoinder, if any, within 2 weeks thereafter. We make it clear that in the event of the respondents failing to file reply within the stipulated time, the right of filing reply will stand waived. The Commissioner, Oddakadai Panchayat should be present on the next date of hearing.

Mr.Sai Krishnan, learned counsel appearing for the applicant would submit that inspite of the interim order passed, 7th & 8th respondents are dumping Municipal waste in the cremation ground of Othakadai causing environmental problem. He also seeks time to file reply under Section 26 of the National Green Tribunal Act.

Post this application on 06.11.2017.

....., JM
(Justice Dr. P. Jyothimani)

.....,EM
(Shri P.S. Rao)